

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

CAA-246/(ND)/2017

IN THE MATTER OF:

M/s. Ajay Fincap Consultants (P) Ltd.

... PETITIONER

Vs.

The Regional Director

.. RESPONDENTS

SECTION :

Under Section 230-232

Order delivered on 11.9.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Aashish Aggarwal, Advocate

Mr. Gurcharan Singh, Advocate

For the Respondents

: -

For the ROC/RD (N) Delhi

: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Lt. Counsel for the petitioner is directed to file an affidavit in relation to the Sectoral Regulators in addition to those specifically named in the Companies Act, 2013 to whom the notices are required to be sent within a period of 2 weeks.

For the said purpose, 2 weeks time is granted.

Post the matter on 25.9.2017.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.9.2017